## 167 Written Answers

following the due procedure. In order to enable the finalisatioh of the building bye-laws, the relevant modifications in the MPD-2001 were notified by this Ministry on 15.5.95. The final Building Bye-laws have not yet been notified.

The draft bye-laws have been referred to the MCD and NDMC for issue of public notice for inviting objections/suggestions under the relevant provisions of the respective Acts and forwarding their recommendations to the Central Government.

The views of the Government of National Capital Territory of Delhi and the recommendations of All Party Committee proposed to be set up by them will be given due consideration before finalisation of revised Unified Building Bye-laws.

## Indira Avas Yojana

2633. SHRI JOY NADUKKARA: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that if ther is no application for the 60 percent reserved for SC & ST under IAY, the request for construction of houses for the other schemes will not be considered;

(b) whether it has come to the notice of Government that as there are no sufficient applications from SC & ST, these conditions is creating difficulties at least in some areas; and

(c) whether Government would consider relaxing the conditions if there are no sufficient application from SC & ST for the 60 percent reserved for them, allotting the balance to the other schemes if there are applications from them?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) (SHRI VILAS BABUR AOMUTTEMWAR): (a) Under Indira Awaas Yojana (IAY), 60% of houses are constructed for the SCs/STs and freed bonded labourers and 40% houses are constructed for the non-SC/ST rural poor below poverty line. No diversion of funds meant for SCs/STs is permitted for non-SC/ST people.

(b) Under IAY, no applications are invited from the targetted people. The identification of the beneficiaries from the targetted group of the people is done by the Gram Sabha/State Government. The Government has not faced any difficulty in finding sufficient number of beneficiaries from SC/ST.

(c) The -question does not arise.

## मीटर लाइन का बड़ी लाइन में रूपांतरण

2634. श्री सुन्दर सिंह भंडारी : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि:

(क) वर्ष 1994-95 के दौरान बड़ी लाइनों में रूपांतरित की गई मीटर लाइनों का ब्यौरा क्या है और इन लाइनों पर चालू की गई बड़ी लाइन वाली सवारी गाड़ियों का ब्यौरा क्या है,

(ख) क्या यह सच है कि इन रेलगाड़ियों में रेल डिब्बों की कमी है और अपेक्षित सुविधाओं की भी कमी हैं, और

(ग) क्या इन लाइनों पर माल ढुलाई के प्रयोजनार्थ बड़े डिब्बों की पर्याप्त व्यवस्था कर दी गई है?

रेल मंत्रालय में राज्य मंत्री (श्री सुरेश कलमाडी): (क) विवरण संलग्र हैं (नीचे देखिये) बड़ी लाइन में परिवर्तित किये गये खंडों पर उपलब्ध कराई गई गाड़ियों के ब्योरों से संबधित सूचना इकट्ठी की जा रही है और सभा पटल पर रख दी जाएगी।

(ख) जी, नहीं।

(ग) जी, हां।